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**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DEPUTY COMMISSIONER JAMMU**  
**Wazarat Road Jammu-180001 (J&K)-India ( Legal Section)**

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: DCJ/2025/NGT/*Legal/25-26/529*

Date:- *15*-12-2025

**Sub:- Report on behalf of Joint Committee constituted in pursuant to the Hon'ble National Green Tribunal, order dated 25-03-2025 passed in OA No. 114/2025 titled "Sushil Kumar Versus Union Territory of Jammu and Kashmir & Ors".**

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, order **dated 25-03-2025 passed in OA No. 114/2025 titled "Sushil Kumar Versus Union Territory of Jammu and Kashmir & Ors"**, the report of the Joint Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

**Encl:- As Above.**

Yours faithfully,

*[Signature]*  
Deputy Commissioner  
Jammu

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****In: O.A. No 114/2025****IN THE MATTER OF:**

Sushil Kumar

**APPLICANT**

Vs

Public Works Division and Ors.

**RESPONDENT**

Dr. Rakesh Minhas, IAS, Deputy Commissioner, Jammu

Report on behalf of Joint Committee constituted in pursuant to the Hon'ble National Green Tribunal, order dated 25-03-2025 passed in OA No. 114/2025 titled "Sushil Kumar Versus Union Territory of Jammu and Kashmir & Ors".

**MOST RESPECTFULLY SHOWETH:**

1. That the above-captioned matter is pending before this Hon'ble Tribunal, and the case is now listed for hearing on 16.12.2025.
2. That the Hon'ble National Green Tribunal vide Order dated 25-03-2025 in OA No. 114/2025 directed as follows:-

  
Deputy Commissioner  
JAMMU

7. "Having regard to the seriousness of the allegation made in the original application, we form a joint committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, State Pollution Control Board (SPCB), RO, MoEF&CC, Chandigarh and District Magistrate, District Jammu who

*will act as a nodal agency. Committee will visit the site, ascertain the correctness of the allegation made by the applicant and the extent of illegal dredging in the river bed by respondent/project proponent and submit action taken report before the Tribunal within eight weeks.*

8. *A copy of this order be forwarded to members of the joint committee by email for compliance."*

3. That in compliance to the directions of the Hon'ble NGT, the Joint Committee conducted site inspections in the Districts of Jammu, Kathua and Samba and the reports are annexed as Annexure I, II & III for the kind perusal of the Hon'ble Bench.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
Deputy Commissioner  
JAMMU  
Dr. Rakesh Minhas, IAS  
Deputy Commissioner, Jammu

Through Counsel

**Gautam Singh**  
Chamber No.71,  
Supreme Court Compound,  
Supreme Court of India

**Office of the District Mineral Officer Jammu**  
**Geology & Mining Department Government of Jammu & Kashmir (UT) 180005-New**  
**Plot JDA Building Jammu**  
 Email - [districtmineralofficejammu@gmail.com](mailto:districtmineralofficejammu@gmail.com)

**Factual Report of the Joint Committee**

The Joint Committee of following officers:

1. Deputy Commissioner, Jammu
2. Member, Pollution Control Board
3. Members, National Green Tribunal
4. District Mineral Officer, Jammu

Conducted the sites visit of granted disposal permits in River Tawi in favour of M/s Apco infratech, M/s Gawar Construction, M/s Shivalaya Construction, on 17.06.2025. During the visit conducted, the joint committee accompanied by Projects Proponents focused the following areas and points:

1. **Validity of Disposal Permits granted.**

The Joint Committee found out that the Geology & Mining Department has issued permit to M/s Apco Infratech, 06 No's to M/s Gawar Construction and 04 No's to M/s Shivalaya Construction against the dredging material of the river. Monitoring and sale of dredged material made through online departmental portal of sale & purchase.

2. **Safe disposal of the sediments.**

Various minerals such as sand, slit, soil, gravel, etc., resulting from dredging up to the depth of 01 meter accumulated and transported only after obtaining royalty pass/permit and permission from the Geology & Mining Department. The material is disposed of at the selected disposal site. Major use of dredged material includes construction and protection works for highway, flood embankment etc. Desilted materials have not been used for filling up of wetlands and water bodies.

3. **Environment safeguards.**

Dredged materials do not cause any inconvenience to anyone and that the operation is carried out without any damage or loss to the environment. The task of dumping the minerals during dredging operation has been done meticulously. The eco-system and aquatic system of the River Tawi are not harmed. Dredging activities halted during the monsoon season.

4. **Statutory clearance from the concerned agencies.**

The agencies have obtained necessary permission from the Geology & Mining Department as per the prevailing government rules and any other required permission from the relevant departments.

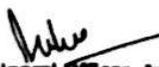
5. **Rules and Parameters for Dredging Activity.**

Compliance with the regulations and guidelines at granted disposal permits by the Geology & Mining Department also examined and found to be in accordance with.

Thus joint committee after undertaking the above mentioned points into consideration and after proper study of accumulated material like RBM in the riverbeds, found permission is granted only after fulfillment of pre-requisites under rules and the permissible quantity of dredging material for the agency along with photographs enclosed herewith is mentioned below against each:

S.No.	Agency	Quantity allotted in MT	Total Quantity issued in MT	Balance Qty in MT
1.	M/s Apco Infratech	824750 MT	528470 MT	296280 MT
2.	M/s Gawar Construction	925500 MT	582000 MT	343500 MT
3.	M/s Shivalaya Construction	3285000 MT	1450000 MT	1835000 MT

Hence submitted.

  
 District Mineral Officer, Jammu

Yours Faithfully,

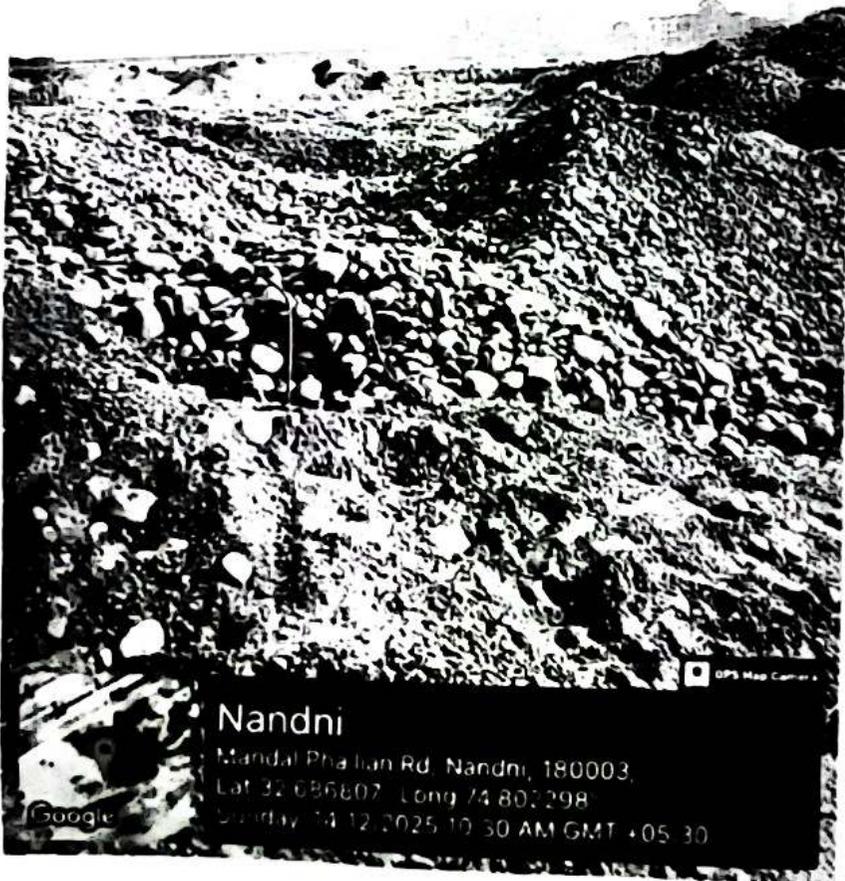
Submitted for further necessary action please.

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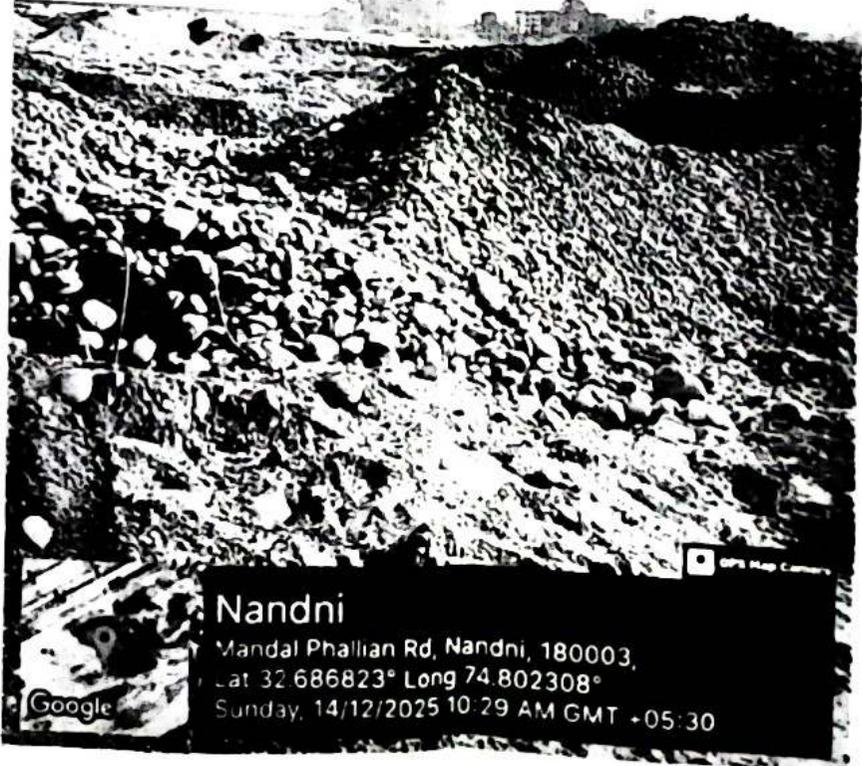
Year	Sr. No	Name of the Department/Executing Agency from whom requests received	DP Issued in Favour of	Name of the authority authorising issuance of DP	DP Issued	Type of Mineral for which DP issued	Quantity issued through DP in MT	Quantity Allowed through DP /STP in MT	Amount Collected	GR number	
2023-24	1	Shivalaya Construction	Shivalaya Construction	Joint Geology & Mining Jammu/Mineral Jammu	Director District Officer	Yes	RBM (dredged)	94178	3024352	3080075	Online
2025-25	2	APCO Infratech Pvt Ltd	APCO Infratech Pvt Ltd	Joint Geology & Mining Jammu/Mineral Jammu	Director District Officer	Yes	RBM (dredged)	245000	724735	8121750	Online
	3	Gawar Construction Ltd	Gawar Construction Ltd	Joint Geology & Mining Jammu/Mineral Jammu	Director District Officer	Yes	RBM (dredged)	270000	934941	8950500	Online
	4	Shivalaya Construction	Shivalaya Construction	Joint Geology & Mining Jammu/Mineral Jammu	Director District Officer	Yes	RBM (dredged)	794952	3024352	26352658	Online
2025-26	5	Gawar Construction Ltd	Gawar Construction Ltd	Joint Geology & Mining Jammu/Mineral Jammu	Director District Officer	Yes	RBM (dredged)	221750	934941	7351012	Online
	6	APCO Infratech Pvt Ltd	APCO Infratech Pvt Ltd	Joint Geology & Mining Jammu/Mineral Jammu	Director District Officer	Yes	RBM (dredged)	163000	724735	5403450	Online
	7	Shivalaya Construction	Shivalaya Construction	Joint Geology & Mining Jammu/Mineral Jammu	Director District Officer	Yes	RBM (dredged)	304700	3024352	10100805	Online

*M. S. S.*  
 District Mineral Officer  
 Geology & Mining Deptt  
 Jammu

3



**Nandni**  
Mandal Phallian Rd, Nandni, 180003,  
Lat 32.686807° Long 74.802298°  
Sunday, 14/12/2025 10:30 AM GMT +05:30



**Nandni**  
Mandal Phallian Rd, Nandni, 180003,  
Lat 32.686823° Long 74.802308°  
Sunday, 14/12/2025 10:29 AM GMT +05:30

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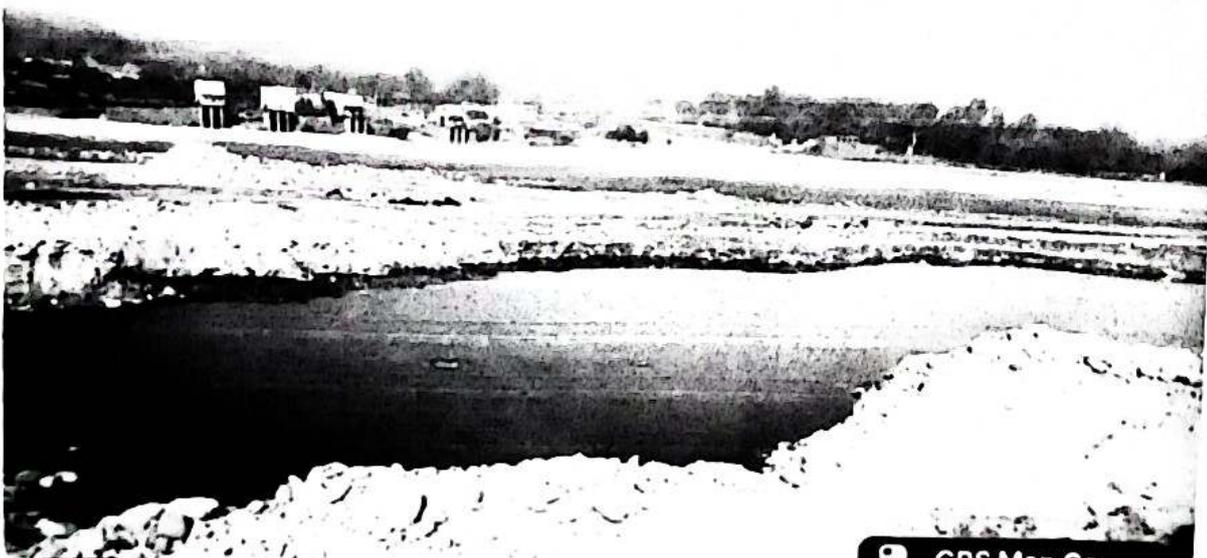
Umar Colony, Tawi Vihar, Jammu, 180019

Lat: 32.7723226 Long: 74.8917377

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**GPS Map Cam...**

Umar Colony, Tawi Vihar, Jammu, 180019

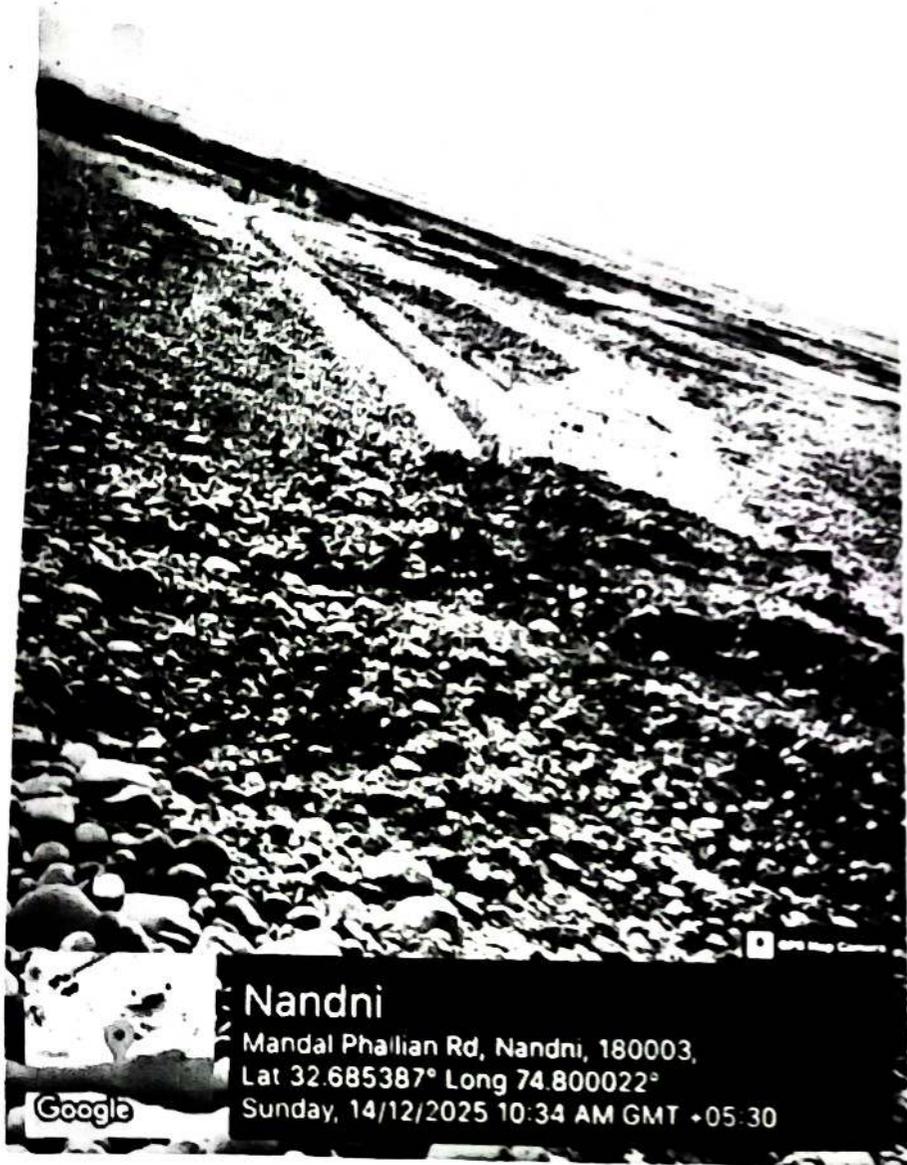
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Wind 1 km/h Pressure 1019 hPa

Humidity 26 % Temperature 19 °C

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**Nandni**  
 Mandal Phallian Rd, Nandni, 180003,  
 Lat 32.685387° Long 74.800022°  
 Sunday, 14/12/2025 10:34 AM GMT +05:30

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180009, 180009,  
 Lat 32.671807° Long 74.780695°  
 Sunday, 14/12/2025 10:12 AM GMT +05:30

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*hulu*



Government of Jammu & Kashmir

**OFFICE OF THE DISTRICT MINERAL OFFICER, KATHUA**

Ph: 01922-239633

Email Id: [dmkathua@gmail.com](mailto:dmkathua@gmail.com)

**Factual Report of the Joint Committee**

The Joint Committee of following officers:

1. Member Secretary, JKPC
2. Assistant Commissioner Revenue, Kathua
3. Members, National Green Tribunal
4. District Mineral Officer, Kathua

conducted the site visit of disposal permit sites granted in River Ujh & River Tarnah in favour of M/s Megha Engineering & Infrastructure Pvt. Ltd and M/s Vishwa Samudra Engineering Pvt. Ltd on 23.06.2025. During the visit conducted, the joint committee accompanied by Projects Proponents focused the following areas and points:

1. **Validity of Disposal Permits granted.**

The Joint Committee found out that the Geology & Mining Department has issued 06 nos. of disposal Permits to M/s Megha Engineering & Infrastructure Pvt. Ltd and 02 nos. of Disposal Permits to M/s Vishwa Samudra Engineering Pvt. Ltd against the dredged material of the river. Monitoring and transportation of dredged material made through online departmental portal of sale & purchase.

2. **Safe disposal of the sediments.**

Various minerals such as sand, silt, soil, gravel, etc., resulting from dredging up to the depth of 01 meter accumulated and transported only after obtaining royalty pass/and permit permission from the Geology & Mining Department. The material is disposed of by the construction companies engaged by NHAI. Major use of dredged material includes construction and protection works for highway, flood embankment etc. Desilted materials have not been used for filling up of wetlands and water bodies.

3. **Environment safeguards.**

Dredged materials do not cause any inconvenience to anyone and that the operation is carried out without any damage or loss to the environment. The task of dumping the minerals during dredging operation has been done meticulously. The eco-system and aquatic system of the River Tarnah are not harmed. Dredging activities halted during the monsoon season.

4. **Statutory clearance from the concerned agencies.**

The agencies have obtained necessary permission from the Geology & Mining Department as per the prevailing government rules and any other required permission from the relevant departments.

5. **Rules and Parameters for Dredging Activity.**

Compliance with the regulations and guidelines at granted disposal permits by the Geology & Mining Department also examined and found to be in accordance with.

This joint committee after undertaking the above mentioned points into consideration and after proper study of accumulated material like RBM in the riverbeds, found that the permissions are granted only after fulfillment of pre-requisites under rules and the permissible quantity of dredging material for the agency along with photographs enclosed herewith is mentioned below against each:

S.No.	Agency	No. of Disposal Permit issued	Kind of material	Quantity allotted in MT
1.	M/s Megha Engineering & Infrastructure Pvt. Ltd.	06	RBM (dredged)	295126
2.	M/s Vishwa Samudra Engineering Pvt. Ltd.	06	RBM (dredged)	245000

Hence submitted.

Yours Faithfully

  
District Mineral Officer, Kathua

District Mineral Officer  
Geology & Mining Dept.  
Kathua.

Submitted for further n/a please .

Year	Sr.No.	Name of the Department/Executing Agency from whom requests received	DP issued in favour of	Name of the authority authorising issuance of DP	DP issued	Type of Mineral for which DP issued	Quantity allowed through DP	Amount collected	GR number
2022-2023	1	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Joint Director, Geology & Mining Deptt. Jammu	Yes	RBM (dregded)	31288 MT	797844	4890448
2023-2024	2	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Joint Director, Geology & Mining Deptt. Jammu	Yes	RBM (dregded)	13690 MT	451770	7445107
	3	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Joint Director, Geology & Mining Deptt. Jammu	yes	RBM (dregded)	9683 MT	319539	7445106
	4	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Joint Director, Geology & Mining Deptt. Jammu	yes	RBM (dregded)	43666 MT	1440978	7445109
2024-25	5	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Joint Director, Geology & Mining Deptt. Jammu	yes	RBM (dregded)	43627 MT	1439691	7446948
	6	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Director, Geology & Mining Deptt. J&K	yes	RBM (dregded)	57672 MT	1903176	7446947
	7	M/s Vishwa Samudra Engineering Pvt Ltd	M/s Vishwa Samudra Engineering Pvt Ltd	Director, Geology & Mining Deptt. J&K	yes	RBM (dregded)	92000 MT	3036000	7446963
2025-2026	8	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Joint Director, Geology & Mining Deptt. Jammu	Yes	RBM (dregded)	46000 MT	1818000	7450285
	6	Megha Engineering & Infrastructure Pvt Ltd	Megha Engineering & Infrastructure Pvt Ltd	Joint Director, Geology & Mining Deptt. Jammu	Yes	RBM (dregded)	49500 MT	1633500	7450286
	10	M/s Vishwa Samudra Engineering Pvt Ltd	M/s Vishwa Samudra Engineering Pvt Ltd	Director, Geology & Mining Deptt. J&K	Yes	RBM (dregded)	153000 MT	5049000	7450282

Year	S.No	Name of the Department/ Exporting Agency from whom requests received	DP issued in favour of	Name of Authority authorising issuance of DP	STP/DP issued	Type of Mineral for which DP Issued	Quantity allowed through DP/STP	Amount Collected	GR number /DD Nos
2022	1	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Director , Geology & Mining Department , J&K	DP Issued	Sand	90000	2295000	013359 , 013360
2023	2	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director , Geology & Mining Department Jammu	DP Issued	RBM	30000	990000	13439
2023	3	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director , Geology & Mining Department Jammu	DP Issued	RBM	30000	990000	13500
2024	4	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director , Geology & Mining Department Jammu	DP Issued	RBM	50000	1657500	904727
2024	5	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director , Geology & Mining Department Jammu	DP Issued	Sand	40000	1326000	904725
2024	6	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director , Geology & Mining Department Jammu	DP Issued	RBM	49500	1640925	904736
2024	7	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Director , Geology & Mining Department , J&K	DP Issued	RBM (Sand)	90000	2983500	904776
2025	8	NHAI	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director , Geology & Mining Department Jammu	DP Issued	Sand	35000	1160250	841698
2022	9	NHAI	M/S Gayatri Projects Pvt. Ltd.	Joint Director , Geology & Mining Department Jammu	DP Issued	RBM	40000	1020000	812763 , 812764

  
 District Mining Officer  
 Geology & Mining Deptt  
 Samba

Geo-tagged Photographs of Dredging/ Desilting Site in Basanter River near Chichi

Mata :



District Mineral Officer  
Geology & Mining Deptt  
Samba

**Subject:-Chronological Summary of Events Relating to Grant of Disposal Permits for River Bed Material from Bein River, District Samba.**

**1. Identification of Flood Risk and Accumulation of RBM:**

Heavy accumulation of River Bed Material (RBM) was observed in Bein River, particularly in the stretch near Bein Bridge on NH-44 in Tehsil Ghagwal, District Samba. The accumulation obstructed natural flow of the river and posed a serious risk to bridge safety and flood management.

**2. Divisional Level Review and Assessment of Quantity:**

The issue of accumulated RBM in Bein River was examined at the Divisional Level. In meetings held under the Chairmanship of the Divisional Commissioner, Jammu, it was decided that urgent measures were required for safety of bridges and removal of accumulated material. Accordingly, the District Level Task Force constituted for the purpose visited the site at Bein Bridge and assessed the quantity of RBM required to be dredged, which was measured as 1,87,500 cubic meters, equivalent to 3,37,500 MT.

**3. Administrative Decision for Disposal through NHAI:**

Based on the above assessment and subsequent administrative deliberations, it was decided that the already excavated and accumulated RBM shall be permitted for disposal through the executing agency of NHAI, in coordination with the Geology & Mining Department, strictly in accordance with the provisions of the J&K Minor Mineral Concession Rules, 2016.

**4. Directions of the Administrative Department:**

Pursuant to the above decisions, the Administrative Department issued directions vide No. GM-MNG/39/2023-02 dated 21.01.2023, which were subsequently endorsed by the Directorate of Geology & Mining vide No. 1346/MCC/DGM/STP/2023/686 dated 23.01.2023, according approval for grant of Disposal Permits in favour of the principal executing agency of NHAI for lifting of already excavated River Bed Material from Bein River.

**5. Physical Verification and Site Authentication:**

A departmental physical verification team constituted to inspect the site upstream of NH-44 at Bein River, District Samba. The team verified the site coordinates, authenticated the area measuring 6.567 hectares and confirmed availability of already dredged and stacked River Bed Material at the site .

**6. Grant of First Disposal Permit – 30,000 MT:**

Consequent upon the above approvals and verification, the first Disposal Permit was granted in favour of M/s Vishwa Samudra Engineering Pvt. Ltd., being the executing agency of NHAI, for lifting of 30,000 MT of already excavated River Bed Material from Bein River, District Samba, vide office order No. 44/Jt.DGM/Vishwa/Expressway/DAK/22-23/3585-91 dated 14.03.2023, with a validity of three months.

### 7. Subsequent Sequential Disposal Permits from the Same Site:

It is pertinent to mention that after utilization of the initially permitted quantity and on confirmation of continued availability of already dredged and stacked material at the same verified site, **subsequent Disposal Permits were granted sequentially from the same location**, after due field verification and scrutiny by the Mining Department, as detailed below:

- Tracking ID 1016741566 – Disposal Permit for 30,000 MT
- Tracking ID 1304328876 – Disposal Permit for 50,000 MT
- Tracking ID 1929518818 – Disposal Permit for 49,500 MT

All the above permissions pertained to the same approved site at Bein River and were issued in continuation of earlier permits, strictly within the overall assessed quantity and in compliance with statutory provisions.

### 8. Conditions and Regulatory Safeguards:

All Disposal Permits were issued subject to detailed conditions including restriction of lifting strictly within the verified area and sanctioned quantity, non-excavation below natural bed level, protection of river regime and environment, transportation through duly authenticated **Form-A (e-challan)**, recording of mineral at the nearest Mineral Check Post and compliance with the Mines and Minerals (Development and Regulation) Act, 1957, Environment Protection Act, 1986, J&K Water Resources (Regulation and Management) Act, 2010 and SRO-105 of 2016.

### 9. Purpose and Utilization:

The River Bed Material covered under the Disposal Permits issued for Bein River was permitted to be utilized exclusively for approved Government infrastructure works being executed by NHAI. No lifting or transportation beyond the sanctioned quantities or outside the permit validity was allowed.

Yours faithfully,

  
District Mineral Officer  
Samba

Geo-tagged Photographs of Dredging / Desilting Site in Bein River:



  
District Mineral Office  
Geology & Mining Deptt  
Samba